

GOVERNMENT OF INDIA
MINISTRY OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION
DEPARTMENT OF FOOD AND PUBLIC DISTRIBUTION

LOK SABHA
UNSTARRED QUESTION NO. 1537
TO BE ANSWERED ON 25th JULY, 2017

RESERVATION IN PDS LICENSES

1537. SHRI SUMAN BALKA:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री be pleased to state:

- (a) whether the Union Government has requested State Governments to follow the reservation policy for the SC/ST or their groups/organizations while granting license for Fair Price Shop under the provisions of Targetted Public Distribution System (TPDS); and
- (b) if so, the details thereof, State/UT Wise ?

A N S W E R

MINISTER OF STATE FOR CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION
(SHRI C. R. CHAUDHARY)

(a) & (b): As per Clause 9 of Targetted Public Distribution(TPDS) [Control] Order, 2015, the designated authority appointed by State Government shall issue the licenses to Fair Price Shop[FPS] owners and State Government shall accord preference to public institutions or public bodies such as panchayats, self help groups, cooperative societies in licensing of FPS and management of FPS by women or their collective.

All States/UTs have been requested to consider issuing FPS licences to citizens/groups belonging to SC/ST community as per the reservation policy of their State so as to enable SC/ST community to utilize this opportunity for their employment.
